

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 483 of 2004

Jabalpur, this the 23rd day of June, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

Pramod Kumar Shrivastava
S/o Keshav Das Shrivastava
Aged about 48 years,
Qr.No.254-C/1, Madhur Nagar
Railway Colony, Ujjain(MP)

APPLICANT

(By Advocate - Shri V. Tripathi)

VERSUS

1. Union of India
through the General Manager,
Western Railway, Mumbai CST,
Mumbai.
2. Divisional Railway Manager
Western Railway
Ratlam Division Ratlam
3. Sr. Operating Manager
O/o Divisional Railway Manager
Ratlam Division, Ratlam
4. Chief Loby Supervisor
Ujjain Station, Ratlam Railway
Division, Ujjain.

RESPONDENTS

O R D E R (ORAL)

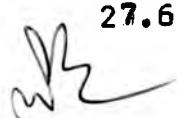
By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

"(ii) Hold that the order dated 18.12.2002 (Annexure-A-2 is null and void.

(iii) Set aside the order dt. 18.12.01 AnnexureA/2

2. The brief facts of the case are that the applicant while working as Head Train Clerk at Ujjain, he became surplus. He has submitted his willingness to work as Goods Guard. The option of the applicant was accepted by the DRM, Ratlam and order to this effect passed on 27.6.2001. Thereafter the applicant has been redeployed



: 2 :

as Head Train Clerk vide order dated 18.12.2001. The applicant has submitted number of representations against his redeployment, the last representation is dated 6.5.2004 (Annexure-A-4). Till now the respondents have not taken any decision on the aforesaid representation of the applicant. Hence, this OA.

3. Heard the learned counsel for the applicant.

4. In facts and circumstances of the case, we dispose of this OA at the admission stage itself by directing the respondents to consider and decide the aforesaid representation of the applicant within a period of 2 months from the date of receipt of copy of this order.

5. The applicant is directed to send a copy of this order along with a copy of the OA to the respondents within a period of 15 days from the date of receipt of copy of this order.

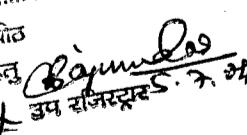

(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

SKM

पूछांकन सं. ओ/न्या.
परिविधि वाले ने जबलपुर, दि.....
(1) सचिव, उच्च कानूनी विभाग, विविध विभाग, जबलपुर
(2) अधेक्षण श्री/श्रीगति/इ. के वारसल के काउसल
(3) पत्तवी श्री/श्रीगति/इ. के वारसल
(4) क्षेत्रपाल, ईप्रभा, जबलपुर व्यायामी देते
सूचना एवं आवश्यक कार्यवाही देते

V. Tripathi
Advocate


उप रजिस्टर 5. 7. 2004


Rajendra Singh